

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER
ITA No.654/Del/2019
Assessment Year : 2015-16**

Sh. Amit Thareja, A-4/41, Sector-15, Rohini, Delhi-110085 PAN-ACXPT4802A	Vs.	Income Tax Officer, Ward-39(4), New Delhi
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **27.11.2020**
Date of pronouncement : **27.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 27.12.2018.

2. The assessee, vide its letter dated 24.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 27th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar